

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB) No.506/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th October 2017, 10.30 A.M

Name of the Company	SREI Infrastructure Finance Limited -Versus- Resurgent Infratel Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

MR. RATNANKO BANERJI, Sr. Adv. }
MS. NEHA SOMANI, PCS } For Financial Creditor/
Applicant

Somani
24/10/2017

Prantik Garai
Abhishek Sekda } Advocates for
debtor 24/10/17

ORDER

Ld. Sr. Counsel for the financial creditor and the Ld. Counsel for corporate debtor are present.

Ld. Counsel for the corporate debtor prayed that time may be given for filing reply. Prayer is allowed. Reply may be filed within 7 days from today.

It is on record that petitioner has not filed any statement from the bank. Petitioner is directed to file certified copy of the bank statement within 7 days from today.

List on 06/11/2017 for admission



(Jinan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)

Handwritten notes:
24/10/17
24/10/17

Handwritten notes:
Advocate for Corporate Debtor
24/10/17

Handwritten notes:
Advocate for Corporate Debtor
24/10/17